

From,
Commissioner,
Municipal Corporation, Manesar.

To,
Sr. Additional Advocate General,
Supreme Court of India, New Delhi.

Memo: EE/MCM/2021/77

Dated: 02.12.2021

Subject: Action Plan for disposal of legacy waste and daily generated waste as per Solid Waste Management Rules, 2016.

Ref: Your letter dated 23.09.2021 in O.A No.253/2020 (Rajendra Singh V/s State of Haryana), pending before Hon'ble National Green Tribunal, New Delhi.

Respected Sir,

The information as desired and other relevant information is as under:-

1. The present original application was filed against dumping of waste in the Gram Panchayat land premises within revenue estate of Village Nawada Fatehpur, Tehsil Manesar, District Gurugram.
2. The Hon'ble Tribunal vide order dated 11.11.2020 directed the Joint Committee of Haryana State Pollution Control Board and Dy. Commissioner, Gurugram to look into the matter and sought report from the Committee.
3. The Municipal Corporation, Manesar came into existence by virtue of Notification dated 24.12.2020 issued by Haryana Government, Urban Local Body Department. Copy of Notification dated 24.12.2020 is enclosed as ANNEXURE-A.

The requisite posts were created in April, 2021 by the Urban Local Body Department vide its Memo dated 19.04.2021. The recruitment/posting of officers against those posts has been recently completed.

4. After taking note of the present O.A., the Municipal Corporation, Manesar cleared the waste from the land in question in present O.A. To avoid such type of event in future, this office deputed a team for discouraging the villagers from such dumping and also installed a board on the site in question with a message to Villagers for not dumping the garbage on the said location in question.

Moreover, sanitation team has been deputed to lift the garbage from designated place in the village so that villagers need not have to dump the garbage at inappropriate places and to keep a watch on the site in question.

5. Apart from site in question, the Municipal Corporation, Manesar took survey of entire area falling under its jurisdiction (30 Villages). The waste was collected from village Nawada Fatehpur and other areas falling in jurisdiction of Municipal Corporation, Manesar was lifted and transported to a site at Bawal, District Rewari, Haryana (this site is proposed and approved for developing Integrated Waste Management Cluster Projects). The daily waste generated is also being sent to this site.

6. **Action Plan for processing and disposal of daily generated waste**

The Corporation submitted a proposal for door-to-door collection, segregation, transportation as well as processing of waste on 20.09.2021 for necessary approval from Government. After getting approval, without any further delays, Corporation has floated an e-tender for door-to-door collection, segregation, transportation as well as processing of waste on 12.10.2021. Bid opening is likely to be taken place on 08.12.2021 after which work shall be awarded to successful Bidder. The activities proposed in the tender to be executed comprise of

overall cycle from door-to-door collection till final disposal in line with compliance to Solid Waste Management Rules, 2016.

The awarding of contract and commencement of processing work is likely to be taken place by 31.03.2022.

7. **Action Plan for disposal of waste transported at Bawal site**

The total estimated waste that has been transported and is to be sent till processing of daily generated waste is made in operation, is 1.50 Lacs tonne. The 'selection of Contractor for Bio-Remediation of this waste & Reclamation of land' and 'Award of Contract' are in progress. The Administrative approval, floating of tender and award of Contract may likely to be completed by 31.03.2022. The bio-remediation of waste is likely to be completed by 31.08.2022.

Encl: As above.


for Commissioner,
Municipal Corporation,
Manesar.